

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 7942 OF 2010

Between:

A.Balaswamy, S/o A.Rajanna, aged about 35 years, Occ: Owner Cum Driver,
R/o. Izzathnagar, Ward No.5, Sherilingampally Mandal & Municipality, Ranga
Reddy District.

...PETITIONER

AND

1. The Transport Commissioner, Government of Andhra Pradesh, Transport Department, Hyderabad.
2. Addl. Registering Authority, Road Transport Authority, Govt of Andhra Pradesh, Ranga Reddy District.
3. MGB Motor & Auto Agencies Pvt. Ltd, Hydernagar, Kukatpally, Hyderabad.
4. Magma Shranchi Finance Ltd, Room No 310, 302 3rd Floor, Mandhana Tower, 7-1-59/2 & 59/6, Ameerpet, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or issue a direction or issue a writ more particularly a writ of Mandamus declaring the action of the respondents in demanding to pay the life tax at once in respect of petitioners vehicle JCB registration No.AP 28 DA 0698 instead of allowing him to pay the same once in 3 months and consequently stop them from demanding for life tax for his vehicle.

I.A. NO: 1 OF 2010(WPMP. NO: 10207 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay seizure of petitioner's vehicle JCB registration No.AP 28 DA 0698 Model 2008 pending disposal of the main writ petition.

Counsel for the Petitioner: SRI SHAIK ANWAR PASHA (NOT PRESENT)

**Counsel for the Respondent No.1 & 2: SRI M.VIGNESWAR REDDY,
GP FOR TRANSPORT**

Counsel for the Respondent No.4: SRI VIJHAY K.PUNNA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.7942 of 2010

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. M.Vigneswar Reddy, learned Government Pleader for Transport Department, appears for respondents No.1 and 2.

Mr. Vijhay K.Punna, learned counsel for respondent No.4 appears through video conferencing.

Learned counsel for respondent No.4 submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

No costs.

Sd/- A.V.S. PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

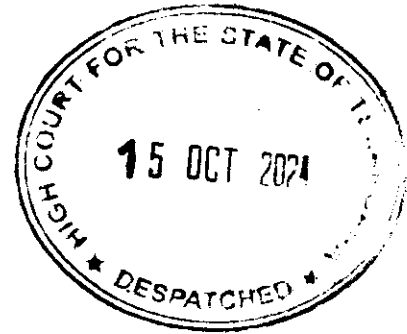
1. One CC to SRI SHAIK ANWAR PASHA, Advocate [OPUC]
2. One CC to SRI VIJHAY K.PUNNA, Advocate [OPUC]
3. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR

MP

HIGH COURT

DATED: 21/08/2024



ORDER

WP.No.7942 of 2010

DISMISSING THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS

7 copies
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27/9/24